

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 121 of 2005

Wednesday, this the 23rd day of February, 2005

CORAM

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

1. Sunish Chandran,
Gramin Dak Sevak Mail Carrier,
Choondachery PO,
Plassanal.

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Applicant

[By Advocate Ms. O.H. Nazeeba]

Versus

1. Union of India represented by its
Secretary, Ministry of Communications,
New Delhi.

2. Sub Divisional Inspector of Post Offices,
Palai Sub Division,
Palai.

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Respondents

[By Advocate Smt. Aisha Youseff, ACGSC]

The application having been heard on 23-2-2005, the
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

The applicant is working as Gramin Dak Sevak Mail Carrier at Choondachery.
He made a request for transfer to the post of Gramin Dak Sevak Mail Carrier at



Padinjattinkara. According to the applicant, since both the posts are same, he is eligible to get transfer. However, the department has rejected his request. Therefore, the applicant has filed this application seeking the following reliefs:-

- (i) to set aside Annexure A3, issued by the 2nd respondent;
- (ii) to declare that the applicant, who is working as Gramin Dak Sevak Mail Carrier Choondachery, is eligible to be considered for appointment by transfer to the post of Gramin Dak Sevak Mail Carrier, Padinjattinkara;
- (iii) to direct the 2nd respondent to consider the claim of the applicant for appointment by transfer to the post of Gramin Dak Sevak Mail Carrier, Padinjattinkara under the Palai Sub Division; and
- (iv) to issue such other reliefs as this Hon'ble Tribunal may deem fit and proper.

2. When the matter came up for hearing, Smt. Aisha Youseff, ACGSC took notice for the respondents.

3. We find that in the impugned Annexure A3 order the only reason given is that in some special circumstances the applicant's transfer could not be considered. Learned counsel for the applicant submitted that the applicant has been put to great hardship by not giving the transfer.

4. In the interest of justice, the applicant is permitted to file a comprehensive representation with regard to his grievances before the appropriate authority within two weeks from today. The authority shall on receipt of such representation consider ^{afresh} the same and pass appropriate orders thereon within a period of one month from the



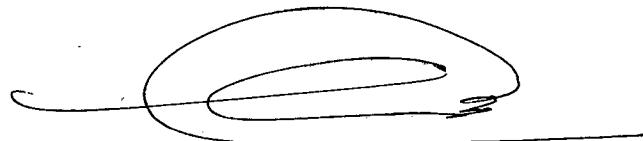
date of its receipt.

5. The Original application is disposed of as above at the admission stage itself.
In the circumstances, there is no order as to costs.

Wednesday, this the 23rd day of February, 2005



H.P. DAS
ADMINISTRATIVE MEMBER



K.V.SACHIDANANDAN
JUDICIAL MEMBER

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